

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:1385

ANSWERED ON:18.11.2010

DUMPING OF STAINLESS STEEL AND HOT ROLLED STEEL PRODUCTS

Majumdar Shri Prasanta Kumar

**Will the Minister of STEEL be pleased to state:**

- (a) whether stainless steel and hot rolled steel products have been dumped in the country by some countries;
- (b) if so, the details thereof;
- (c) whether anti-dumping duty is being imposed on those products retrospectively;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP)

(a)&(b): On the basis of a petition filed by the domestic industry, the Designated Authority in the Directorate General of Anti-Dumping & Allied Duties under the Ministry of Commerce & Industry has initiated anti-dumping investigation concerning import of hot-rolled flat products of stainless steel originating in or exported from European Union (EU), Korea RP, South Africa, Taiwan and USA in April, 2010.

(c)to(e): Under Rule 17 of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Designated Authority shall, within one year, from the date of initiation of an investigation, determine as to whether or not the articles under investigation is being dumped in India and submit to the Central Government its final findings, inter-alia, as to whether a retrospective levy is called for and if so, the reasons therefor and date of commencement of such retrospective levy and recommend the amount of duty which, if levied, would remove the injury where applicable, to the domestic industry. Under Rule 18 of the said Rules, the Central Government may, within three months of the date of publication of final findings by the designated authority under Rule 17, impose by notification in the Official Gazette, upon importation into India of the article covered by the final finding, anti-dumping duty not exceeding the margin of dumping as determined under Rule 17.